

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 571 of 1995.

Thursday this the 3rd day of October 1996.

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

R. Sarojini Amma w/o C. Krishna Warrier,
Higher Selection Grade, Postal Assistant
General Post Office, Trivandrum
Sree Bhavan, Trivandrum-5.

...Applicant

By Advocate Mr. M.R. Rajendran Nair

Vs.

1. The Director General of Posts
New Delhi.

2. The Chief Post Master General,
Kerala Circle, Trivandrum

3. The Senior Superintendent of Post Offices,
Trivandrum North, Trivandrum.

4. Union of India represented by Secretary to
Government, Ministry of Communication,
Department of Posts, New Delhi.

...Respondents

By Advocate Mr. Varghese P. Thomas, ACGSC

The application having been heard on 3rd October, 1996
the Tribunal on the same day delivered the following:

O R D E R

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, a retired Postal Assistant in the Postal Department is aggrieved by nonconsideration of her services prior to re-deployment as surplus staff for eligibility for promotion under TBOP/BCR schemes. Initially by A2 and A3 orders such promotions were granted to her. But these were proposed to be cancelled by orders produced as A5 in O.A.653/95, in pursuance of the impugned order A1 by which decision taken by the Director General of Posts

is communicated stating that earlier service prior to redeployment will not be counted for TBOP/BCR.

2. In O.A.435/95, dealing with a similar case, we have today permitted the first applicant to move the Government of India in the Department dealing with the Central (Surplus Staff) Cell for redressal of his grievance. Applicant herein may similarly submit a representation to the Government of India in the aforesaid Department within one month and if such a representation is made the Secretary in the aforesaid Department will consider it and pass appropriate orders within four months of its receipt. The Tribunal had directed on 5.5.95 that A-1 be kept in abeyance. A-1 will continue to be kept in abeyance till the Secretary disposes of the representation referred to above.

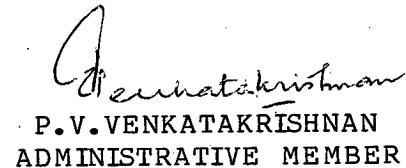
3. Learned standing counsel submits that he will forward a copy of this order to Secretary concerned for necessary action.

4. Application is disposed of as aforesaid. No costs.

Dated the 3rd October, 1996.



A.M. SIVADAS
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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